215 Diplomatic and Consular Officers (Oaths & Fees)

Enacting formula

1. That at page 1, line 1, for "Twentythird" substitute "Twenty fourth".

Clause 1

2. That at page 1, line 4, for "1972" substitute "1973".

The question was put and the motion was adopted.

SHRI J. B. PATNAIK; Sir, I beg to move that the amendments made by the Lok Sabha in the Bill be agreed to.

The question was put and the motion was adopted.

SHRI BHUPESH GUPTA; Are you passing the Bill yourself?

REFERENCE TO RESIGNATION OF SOME MEMBERS FROM THE RULING PARTY IN ORISSA ASSEMBLY

था नागइवर प्रसाद शाहा (उत्तर प्रदेश): श्रीमन, मेरा एक व्यवस्था का प्रश्न है। मेरा प्रश्न यह है कि ग्राप तो भारतीय भाषा के बडे पोषक हैं। म पिछले पांच मिनट से ग्रपना व्यवस्था का प्रश्न उठाना चाहता ह, लेकिन जो लोग ग्रंग्रेजी बोल रहेहैं. उन को तो ग्राप सून रहे हैं और जो देशी भाषा में मैं बोल रहा हूं तो मेरी बात आप नहीं सन रहे हैं।

श्री उपसभापति : में सबकी बात सून रहा ह ।

श्री नागेइवर प्रसाद शाही : चुंकि श्रीमन के हाथ में सदन की व्यवस्था है तो ग्राप हमारी तरफ ध्यान नहीं देंगे तो बात कैसे चलेगी।

श्री उपसभापति : मैं सबको सून रहा हुं ग्रौर ग्रापको भी सुन रहा हुं।

श्री नागेइवर प्रसादबाही : एक संवैधा-निक संकट उपस्थित है, उत्पन्न हो गया है उडीसा में उसके उपर ...

श्री उपसभापति : में उसके लिए इजाजत नहीं देता। चेयरमैन साहब के पास वे झाये थे उसके बाद भी उन्होंने ग्रापनी बात कह दी। ग्रब तो वह बात खत्म हो गई।

THE DIPLOMATIC AND CONSU-LAR OFFICERS (OATHS AND FEES) (EXTENSION TO JAMMU AND KASHMIR) BILL, 1972.

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDAR PAL SINGH): Sir, I beg to move that the following amendments made by the Lok Sabha in the Diplomatic and Consular Officers (Oaths and Fees) (Extension to Jammu and Kashmir)' Bill, 1972, be taken into consideration, namely:-

Enacting formula

1. That page 1, line 1, for "Twen tv-third" substitute "Twenty-Four th".

Clause 1

2. That at page 1, line 4, for "1972" substitute "1973".

The question was proposed SHRI BHUPESH GUPTA (West Bengal): We do not want to speak. But I know why you are asking us to speak. When the other Resolution comes up, there will be nobody on the Government side. Now that you want us to speak. I would like to know why 1972 is changed into into 1973.

DEPUTY CHAIRMAN: MR. The Minister may reply to his speech.

SHRI SURENDAR PAL SINGH: The Bill wae passed by the Rajya Sabha in 1972. I_n the Lok Sabha it was passed only in 1973.

SHRI BHUPESH GUPTA: You could not pass the Bill in the same year. That shows your utter incompetence.

MR. DEPUTY CHAIRMAN: You can speak only on the two amendments .

श्री जगदम्बी प्रसाद यादव (विहार) : श्रीमन, काश्मीर की समस्या सुलझने के बदले मैं देख रहा हूं कि दिन व दिन उलझती जा रही है।

श्वो जगदम्बी प्रसाद यादव : उसी के Jammu and Kashmir) Bill 1972 T>e taken intoसंदर्भ में जो यह पोसमील ग्रमेंडमेंट हर समयconsideration, namely:--प्राता रहता है, उसके लिए मेरी एक रिक्वेस्ट Enacting Formulaहै कि ग्राटिकिल 370 को हटा कर एक बार1.That at pageऐसी व्यवस्था कर दी जानी चाहिए कि 'Twenty-third'sub^tit^teजिससे बार-बार इस प्रकार के ग्रमेंडमेंट ty-fourth''.लाने को ग्रावश्यकता न पड़े ।2.That at page2.That at page1. line 4, for

श्रो उपसभागति : यह बहस तो जब इस The motion was adopted. पर डिस्कशन हुआ था उस वक्त हो गई थी । SHRI SURENDAR P. यह बिल तो जब यहां पेश हुग्रा था तो इसमें move: 72 था और जब लोक समा में पास हग्रा तो "That the amendments

SHRI SURENDAR PAL SINGH: Sir, I beg to move:

"That the amendments made by the Lok Sabha in the Bill be agreed to."

The question was put and t^{le} *motion was adopted.*

श्वो जगदम्बो प्रसाद यादव : श्रीमन्, यह बात मैं इसलिए कहना चाहता हू कि यह तो काशमीर के इश्यूज पर किसी भी समय, कहीं पर भी यह बात उत्पन्न हो सकती है श्रीर ग्रनुच्देद 370 के कारण इसकी कठिनाई बढ़ती है । श्रीमन्, मैं यहां पर इसलिए कह रहा हूं कि ग्रभी एक एपिसोड चल रहा है शेख अब्दुल्ला का ...

1973 हो गया, इस के बारे में ग्राप बोलिये।

श्री रणबोर सिंह : उससे क्या सम्बन्ध है ?

श्री उपसभाषति : कोई सम्बन्ध नहीं है ।

श्री जगदम्बी प्रसाद यादव : सम्बन्ध तो हमेगा उसी से रहेगा । ग्रनुच्छेद 370 न रहे तब तो ठीक है नहीं तो यह एपिसोड बरावर बनता रहेगा काशमीर की समस्याग्रों के बारे में । इससे तो एक ग्रमेंडमेंट के बाद फिर दूसरा लाना चाहेंगे । इसीलिए हमारा कहना MR. DEPUTY CHAIRMAN: The question is:

कुछ कदम बढ़ाना चाहिए ।

"That the following amendments made by the Lok Sabha in the Diplomatic and Consular Officers (Oaths and Fees) (Extension to

भो जगदम्बो प्रसाद यादव : श्रीमन्, यह बात में इसलिए कहना चहिता हू कि यह तो Proclamation issued by the President in relation to काशमीर के इश्यूज पर किसी भी समय, Andhra Pradesh and a Resolution approving it ...

SHRI BHUPESH GUPTA; Sir, I have a submission to make.

REFERENCE T DEMAND FOR A WHITE PAPER ON THE EVCn)ENTS IN ANDHRA PRADESH

SHRI BHUPESH GUPTA: (West Bengal): Sir, I have a submission to make. Now we shall be discussing these two motions together. One is for disapproving the Proclamation and the other for approving Tt. I am not concerned with the merits of the motion. But, Sir, what I And is that the Government is not helping the debate in this matter as it should. I do not know why there is no White Paper given to the House by the Government containing an account of the atrocities, arson, loot and other things that have been committed in Andhra Pradesh. You would have seen that in the past when such things were The discussed we used to have some kind of a report from the Government, sometimes in the form